

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3525**

**ANSWERED ON MONDAY THE 16<sup>TH</sup> MARCH, 2020**

**PHALGUNA 26, 1941 (SAKA)**

**USE OF CSR FUNDS IN BIHAR**

**QUESTION**

**3525. SHRI MAHABALI SINGH:**

**Will the Minister of CORPORATE AFFAIRS**

कारपोरेट कार्य मंत्री

**be pleased to state:**

**(a) whether the Public Sector and other profit making companies in Bihar are covered/following the rule of Corporate Social Responsibility (CSR);**

**(b) if so, the details thereof along with the names of the companies which have violated the CSR rule in Bihar during the last three years; and**

**(c) the details of the steps taken by the Government against the above defaulter companies?**

**ANSWER**

**THE MINISTER OF STATE FOR FINANCE  
AND CORPORATE AFFAIRS**

**(SHRI ANURAG SINGH THAKUR)**

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

**(a) to (c): Section 135 of the Companies Act, 2013 (Act) mandates every company including public sector and other profit making companies incorporated in Bihar having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made during the three immediately preceding financial years, towards Corporate Social Responsibility (CSR) in any of the eligible activities enlisted in Schedule VII of the Act. CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR expenditure annually in MCA21 registry. All data related to CSR as filed by companies in MCA21 registry is available in public domain which can be accessed at [www.csr.gov.in](http://www.csr.gov.in). Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records and following due process of law. So far, sanction for prosecution has been accorded in 366 cases. All CSR related offences are compoundable. So far 121 applications for compounding have been made and 37 cases have been compounded.**

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